

(3)

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.**

ORIGINAL APPLICATION NO. 233 OF 2007

**ALLAHABAD THIS THE 9<sup>TH</sup> DAY OF APRIL, 2007.**

**Hon'ble Mr. Ashok S. Karamadi, Member-J**

*Trigunand*  
Trigunand Mishra, son of Shri Kailash Mishra, resident of Bijapur Jhangtaur, District Deoria, at present functioning as TCM-III, North Eastern Railway, District Mau.

.....Applicant

(Sri K.K. Srivastava)

VERSUS.

1. Union of India through its General Manager, North Eastern Railway, Gorakhpur.
2. Chief Medical Superintendent, North Eastern Railway, Varanasi.
3. Divisional Railways Manager, Varanasi (North Eastern Railway).

.....Respondents

**O R D E R**

Heard Sri K.K. Srivastava, learned counsel for the applicant.

2. This application is seeking direction to the respondents to consider the representation dated 8.1.2007. It is stated in the representation that he met with an accident on 3.3.2004 and subsequently, he made several representations to the respondents. The particular regarding representation has not come in the file or under which law and provision, he made a representation to the respondents for consideration. Having put the question to the applicant's counsel, at this juncture, learned counsel for the applicant seeks permission to withdraw the O.A. Accordingly, permission is granted. The O.A. is dismissed as withdrawn. However, liberty is given to the applicant to raise his grievance before the appropriate forum in accordance with law.

  
**Member-J**

Manish/-